NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

C. P. NO. 3(ND)2016 CA. NO.

CORAM:

PRESENT: SH. R.VARDHARAJAN HON'BLE MEMBER (J)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

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ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.08.2016

NAME OF THE COMPANY: M/s Ms. Punita Khatter V/s. M/s. Explorers Travels & Tours Pvt. Pvt. Ltd. & ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1. 2. 3	Gaurav Mitra Vivek Malik Mukul Tenku	Advocate Advocate Advocate	Respondent No.1 Respondent No.1 Respondent No.1	t-
4. 5.	RALLESHKHANNA NITIN GUPTA	Advocale Advocale]	Respondent alos. 2 to 4	Russin
1. 2. 3. 4.	Abhinan Valhist Sowalch Gupta Ankus Malin Megha Agaew	de polocate	J petitioner	Albe

ORDER

Notice of the petitioner's application praying for urgent interim relief has been duly accepted by the ld. Counsel for the respondents. Let reply be filed within two weeks.

2. Ld. Counsels for the respondents have submitted that in view of their pending applications under section 8 of the Arbitration & Conciliation Act, 1996 and under Section 403 of the Companies Act, this application cannot be disposed off.

3. Given the facts and circumstances, it would be expedient to hear and dispose off the respondents' application while considering the prayer of the petitioner. List all three applications on 14.09.2016.

4. In view of the apprehension expressed by the ld. Counsel for the petitioner the order dated 11th January,2016 passed by the erstwhile Company Law Board in respect of maintaining status quo on the fixed assets shall continue till the next date of hearing.

5. To come up on 14.09.2016.

(Ina Malhotra) Member Judicial

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(R.Varadharajan) Member Judicial

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